

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

APPEAL NO. 234 OF 2016

Dated: 11th November, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

GAIL India Ltd.Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory BoardRespondent(s)

Counsel for the Appellant(s) : Mr. Ajit Pudussery

Counsel for the Respondent(s) : Mr. Prashant Bezboruah
Mr. Sumit Kishore

ORDER

Learned counsel for the respondent seeks four weeks time to file reply. He may file the same on or before 09.12.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 04.01.2017 after serving copy on the other side.

List the matter on **06.01.2017**. In the meantime, pleadings be completed. Learned counsel for the respondent is directed to file Vakalatnama within ten days.

(B.N. Talukdar)
Technical Member (P&NG)
Ts/vg

(Justice Ranjana P. Desai)
Chairperson